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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 45/2026

(IA No. 313 of 2026)

IN THE MATTER OF:

M/S B.K. Wools Huf

...Appellant

VERSUS

Punjab Pollution Control Board & Ors.

... Respondents

N.D.O.H:- 20-07-2026

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S. NO.	PARTICULARS	P. NOS.
1.	Short Reply by way of affidavit of Rantej Sharma, Environmental Engineer, Regional Office-1, Punjab Pollution Control Board Ludhiana on behalf of Respondent No.1, Punjab Pollution Control Board, Punjab in compliance to order dated 09.01.2026 (I.A. No. 313 of 2026).	1-3



[Anant Sangal]

Advocate for the PPCB [R-1]

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Mobile No. +91 9911453576

Place:- New Delhi

Dated:- 15.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Appeal No. 45 of 2026

(IA No. 313 of 2026)

M/S B.K. Wools Huf

.....Appellant

V/s

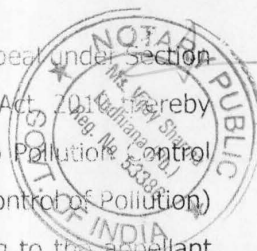
Punjab Pollution Control Board & Ors.Respondent(s)

Short Reply by way of affidavit of Rantej Sharma, Environmental Engineer, Regional Office-1, Punjab Pollution Control Board Ludhiana on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 09.01.2026 (I.A. No. 313 of 2026).

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully sheweth

- 1) That the deponent namely Er. Rantej Sharma is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-1 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no. 1.
- 2) That the appellant M/S B.K. Wools Huf, Ludhiana has filed an appeal under section 16 (C) read with section 18 (1) of the National Green Tribunal Act, 2010. I hereby state that the appellant is challenging the direction issued by the respondent Punjab Pollution Control Board to the appellant u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 99 dated 09.01.2026 which according to the appellant mandates a particular method of treating industrial waste and imposes specific condition for effluent or emission standards which are stated to be arbitrary, expensive, impractical and not scientifically sound.



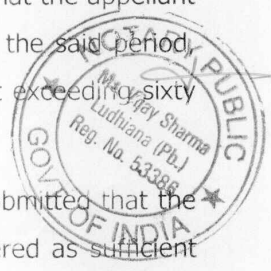
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- 3) That there is a delay in filing the appeal, hence, I.A. No. 313/2026 has been filed by the appellant seeking condonation of delay. The appellant has also filed I.A. No. 314/2026 which is an application for stay thereby seeking interim relief.
- 4) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 23.04.2026 thereby issuing notice in I.A. No. 313/2026 and I.A. No. 314/2026 to the respondents. Appellant was directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
- 5) That I.A. No. 313 of 2026 has been filed by the appellant for seeking condonation of delay wherein it is mentioned that the delay in filing the appeal was neither intentional nor due to any gross negligence on the part of the applicant. It is alleged that the applicant / appellant is a standalone MSME unit facing significant technical and financial distress due to the respondent's arbitrary mandate to install Zero Liquid Discharge (ZLD) technology. It is further mentioned in the IA that the appellant was under pressure to arrange for the Bank Guarantee of Rs. 2,00,000/- demanded by the respondent and the management had to travel multiple time from Ludhiana to New Delhi to consult the specialized environmental counsel for draft of appeal and interim application and these reasons had prevented the applicant from filing the appeal in time.
- 6) That upon examination of the IA filed for condonation of delay, it is observed that there is delay of 60 days in filing the appeal before this Hon'ble Tribunal and this fact has been admitted by the appellant in the said interim application.
- 7) That according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal, provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.
- 8) That in reply to the Interim Application No. 313 of 2026, it is submitted that the applicant has not explained the reasons which may be considered as sufficient cause that prevented the appellant from filing the above-mentioned appeal and

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the application in time before this Hon'ble Tribunal. Hence, the I.A. No. 313 of 2026 is liable to dismissed.

- 9) That the deponent may kindly be allowed to place on record, the present reply to I.A. No. 313 of 2026 in compliance to order dated 09.01.2026.

Date: 1/07/2026
Place: LUDHIANA

Deponent
Rantej Sharma
(Er. Rantej Sharma)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana

Verification

Verified that the contents of Para No. 01 to 08 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 09 is prayer. No part of the above short reply is false and nothing material has been kept concealed therein.

Certified that the affidavit/S.P.A./G.P.A. has been read over & explained to the deponent, executant who seemed correctly to understand the same at the time of making above thereof.

Date: 1/07/2026
Place: LUDHIANA

Deponent
Rantej Sharma
(Er. Rantej Sharma)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana

ATTESTED

NOTARY PUBLIC,
Ludhiana Punjab, India.

06 JUL 2026

